

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 01 OF 2017 &
IA NO. 01 OF 2017

Dated: 4th January, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Energy Watchdog	Appellant(s)
Vs.		
Tamilnadu Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kumar

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-2

Ms. Shikha Ohri
Mr. Nimesh Jha for R-3 to R-5

Mr. Rahul Balaji
Mr. Anand K. Ganesan for R-6 to 10 & R-13 & 14

Mr. Anand K. Srivastava for R-11 & R-12

Ms. Dipali Sheth for R-15

Mr. Manu Sheshadri for R-18, 19 & 24

Ms. Divya Chaturvedi for R-20

ORDER

Admit. Mr. S. Vallinayagam takes notice on behalf of Respondent No.2; Ms. Shikha Ohri takes notice on behalf of Respondent Nos. 3 to 5; Mr. Rahul Balaji takes notice on behalf of Respondent Nos. 6 to 10, 13 & 14; Mr. Anand K. Srivastava takes notice on behalf of Respondent Nos. 11 & 12; Ms. Dipali Sheth takes notice on behalf of Respondent No.15; Mr. Manu Seshadri takes notice on behalf of Respondent Nos. 18, 19 & 24 and Ms. Divya Chaturvedi

takes notice on behalf of Respondent No.20 and they seek four weeks time to file reply. Notice be issued to the other Respondents returnable on 01.03.2017. Dasti in addition, is permitted.

Learned counsel for the Respondents may file reply on or before 02.02.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 17.02.2017 after serving copy on the other side.

List the matter on **01.03.2017.**

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/vt